GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS RAJYA SABHA UNSTARRED OUESTION NO- 133

ANSWERED ON- 01/12/2025

DELAY IN FUND ALLOCATION TO PMJVK

133. SHRI ABDUL WAHAB: SHRI MOKARIYA RAMBHAI:

Will the Minister of MINORITY AFFAIRS be pleased to state:-

- (a) details of funds sanctioned, released and spent under Pradhan Mantri Jan Vikas Karyakram (PMJVK) district-wise during the last three years, and whether any delays have occurred in approval or release of sanctioned projects, detail thereof;
- (b) the districts where the gap between funds sanctioned and funds actually spent is the highest, and reasons for low utilisation in those districts; and
- (c) whether any States or implementing agencies have been issued warnings or directions due to repeated delays in completing projects, if so, the details thereof?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

(a) & (b) Pradhan Mantri Jan Vikas Karyakram" (PMJVK), a Centrally Sponsored Scheme, is one of the flagship program of the Ministry of Minority Affairs for creation of community infrastructure in the Minority Concentration Areas of the country in the sectors viz. Health, Skill Development, Education, Women Centric Projects, Drinking Water and Supply, Sanitation, Sports, Renewable energy, Tourism, Animal Husbandry and Other Community Infrastructure.

PMJVK is a demand driven scheme, hence the States/UTs-wise and district -wise allocation is not made under PMJVK. For effective implementation of PMJVK and to ensure optimum utilisation of funds, the States/ UTs have been given flexibility to use the funds released under PMJVK. As per the revised procedure of Department of Expenditure, Ministry of Finance, now the release of funds under PMJVK are not tied to the individual projects. The amount available in State Nodal Account (SNA) of PMJVK forms a common pool, which can be utilised by the States/UTs to complete the other ongoing projects in any districts. However, States/UT-wise details of fund released during the last three years under PMJVK is at **Annexure-I.**

(c) The projects are drafted/ formulated by the respective State Governments/ UT Administrations. The execution, operation, and maintenance of the project units approved under PMJVK is the sole responsibility of the concerned State Government or Union Territory (UT) Administration, as applicable. The Ministry regularly holds review meetings with State/ UT authorities, to assess both the physical and financial progress of PMJVK projects. Additionally, National Workshops have also been conducted to effective implementation and timely completion of projects under the scheme. The States/UTs are also directed to complete the projects and drop those projects which are not viable at this stage and utilize the funds to other ongoing projects sanctioned under PMJVK.

ANNEXURE REFERRED TO IN REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 133 FOR ANSWER ON 01.12.2025 REGARDING "PRADHAN MANTRI JAN VIKAS KARYAKRAM" ASKED BY SHRI ABDUL WAHAB: SHRI MOKARIYA RAMBHAI.

States/UTs-wise details of fund released during the last three years under PMJVK

Financial Year	Name of State	Fund Released (Rs. in Lakh)
2022-23	Punjab	10457.70
2023-24	Andaman & Nicobar Island	875.00
	Karnataka	2333.75
	Ladakh	306.00
	Manipur	1875.00
	Mizoram	1000.00
	Sikkim	2625.00
	Uttar Pradesh	3500.00
	Uttarakhand	1896.00
2024-25	Assam	12900.00
	Arunachal Pradesh	7300.00
	Himachal Pradesh	500.00
	Karnataka	10200.00
	Ladakh	1292.00
	Manipur	5000.00
	Mizoram	6319.00
	Maharashtra	2000.00
	Nagaland	5600.00
	Rajasthan	2350.00
	Sikkim	12373.00
	Tripura	1750.00
	Tamil Nadu	7013.00
	Uttarakhand	9900.00